

sitors of the Calcutta National Bank (in liquidation) has paid upto now only 20 per cent of the fixed deposits;

(b) if so, the reason for the slow progress;

(c) whether Government will conduct an enquiry into the causes for this slow progress; and

(d) how much time it is likely to take for completing the payment?

The Minister of Finance (Shri Morarji Desai): (a) The Court Liquidator attached to the Calcutta High Court, who conducted the liquidation proceedings in respect of all the banks directed to be wound up by the Court, has after making preferential payments in full under section 230 of the Companies Act and section 43-A of the Banking Companies Act, paid two dividends of 10 per cent each to ordinary creditors including fixed depositors of the Calcutta National Bank. A third dividend of 10 per cent has been declared and is payable from 1st February, 1963.

(b) and (c). The liquidation proceedings are conducted under the supervision of the High Court. Litigation for the recovery or realisation of the assets is time-consuming.

(d) Further payments will depend on the extent of future recoveries and it is not possible to indicate at this stage when the payments will be completed.

Manufacture of Transformers by the Heavy Electricals Ltd.

2452. Shri D. C. Sharma: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) the number of transformers Minister of Steel and Heavy Industries calls, Bhopal, and the voltage of each of the transformers; and

(b) how these transformers have been utilised?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) Manufacture of fifty transformers has been completed so far. Out of these, forty five are of 33 KV and five are of 66 KV.

(b) Forty-five transformers have so far been despatched to the various State Electricity Boards for utilisation on their distribution systems.

Scooters

2453. Shri Sadhu Ram: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) the total annual production of scooters (brand-wise) in the country and the total annual demand of each brand;

(b) the system of sale and distribution of each brand;

(c) whether any priority is given to Medical men and other social workers on the sale of scooters; and

(d) whether there is any likelihood of the prices of scooters being reduced considerably by the manufacturers?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) The production of scooters (brand-wise) has been as under:

Brand of Scooters	1961	1962 (Jan-June)
Lambretta 150 cc .	8071	5449
Vespa 150 cc .	4746	1920
Enfield 173 cc .	..	57

Annual demand of each brand has not been assessed separately.

(b) The sale and distribution of scooters is governed by the Scooters (Distribution and Sale) Control Order, 1960. According to the provisions of the Control Order, orders for

scooters have to be registered with authorised dealers, and supplies have to be made strictly, in accordance with the order of registrations. No one can sell a scooter within one year of approval of the State Controller of scooters. Also, no one can purchase more than one scooter in a calendar year.

(c) Priority is given, *inter alia*, in respect of doctors employed under the Central Government, but not in respect of other medical men and social workers.

(d) Government are reviewing the progress of the industry from time to time, keeping in view the possibility of such measures as may be calculated to result, in due course, in lower prices, such as rationalisation and increase of production.

Central Harijan Welfare Board

2454. { Shri Siddiah:
Shri P. N. Kayal:
Shri Sonavane:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Harijan Welfare Board has been reconstituted; and

(b) if so, the names of the members of the Board?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) No, Sir.

(b) Does not arise.

Central Harijan Welfare Board

2455. { Shri Siddiah:
Shri P. N. Kayal:
Shri Sonavane:

Will the Minister of Home Affairs be pleased to state:

(a) whether any meetings of the Central Harijan Welfare Board were held from 1st January, 1961 to date;

(b) what were the resolutions passed by the Board in its meetings during the above period; and

(c) how far they have been implemented?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) Yes, Two meetings of the Central Advisory Board for Harijan Welfare were held during this period; one on the 27th April and another on the 7th December, 1961.

(b) Copies of the recommendations etc. made by the Board are laid on the Table of the House. [Placed in Library. See No. LT-428/62.]

(c) The recommendations have been brought to the notice of the State Governments, Union Territories etc. for consideration and initiating action.

Committee on Untouchability in Union Territories

2456. { Shri Siddiah:
Shri P. N. Kayal:
Shri Sonavane:

Will the Minister of Home Affairs be pleased to state:

(a) whether Committees have been constituted in each of the Union territories to look into the implementation of the Untouchability Offences Act, 1955; and

(b) if not, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar): (a) and (b). Such committees have been constituted in all Union Territories, except Andaman and Nicobar Islands, Laccadive, Minicoy and Amindivi Islands and Manipur, where untouchability is not practised